

State Vs Sachin Dheer & Others
FIR No.214/2020
PS Harsh Vihar

13.01.2021

Ld. P.O. is on leave.

Matter is taken up through video conferencing mode.

Present: Sh. Parshant Kumar, Ld. APP for the State through VC.

Sh. Habib-ur-Rehman, counsel for accused through VC.

This is an application for supply of chargesheet of accused Sachin Dheer, filed on behalf of the applicant.

Heard. Allowed.

Cognizance in the given matter has already been taken. Accordingly, let the chargesheet be supplied to the counsel for accused as per rules.

The application is disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.



(Kauruk)

Reliever Judge,
MM/Shahdara/KKD/Delhi
13.01.2021

State Vs unknown
FIR No. 031918/2020
PS Harsh Vihar
u/s 379 IPC

23.12.2020

Matter is taken up through video conferencing mode.

Present: Ld.APP for the State is stated to be available through Webex.

An application for superdari releasing of vehicle DL-3SBY-5361 has been received through through e-mail

Let reply be called from concerned SHO/IO for 14.01.2021

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Kautuk)

RMM/SHD/KKD/Delhi
13.01.2021

State Vs Arun Kumar
FIR No. 385/2020
PS F.Bazar
u/s 379 IPC

23.12.2020

Matter is taken up through video conferencing mode.

Present: Ld.APP for the State is stated to be available through Webex.

An application for supply of the copy of chargesheet u/s 207 crpc has been received through through e-mail .

Put up with file for 14.01.2021

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.



(Kattuk)

RMM/SHD/KKD/Delhi
13.01.2021

State Vs Unknown
FIR No.000269/2020
PS Harsh Vihar
U/S 379 IPC

13.01.2021

Ld. P.O. is on leave.

Matter is taken up through video conferencing mode.

Present: Ld. Counsel for the applicant through Webex.

An application for superdari of mobile has been filed by the applicant.

Perusal of the file reveals that the bill pertaining to the purchase of the mobile is ^{not in} ~~not in~~ the name of complainant. It has been submitted by the complainant that the said mobile ^{is} ~~is~~ was purchased by her friend for the usage of complainant.

In the light of the same, SHO is directed to verify the actual owner of the mobile before the release.

In view of above-mentioned, the case property i.e. Mobile Phone Samsung A-31 IMEI No.355743861634455 be released to the applicant/rightful owner after verification of its ownership and on preparing the panchnama in terms of judgment of Manjeet Singh vs State 214 (2014) DLT 646 for the purpose of secondary evidence and obtain the signatures of accused, if arrested.

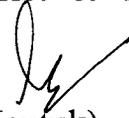
All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The superdari application stands disposed off accordingly.



Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.



(Kautuk)

Reliever Judge,
MM/Shahdara/KKD/Delhi
13.01.2021

State Vs. Radhey Shyam @ Radhey Parjapati @ Radhey
FIR No.17/2014
PS Harsh Vihar
U/s 308/323/341/506/34 IPC

13.01.2021

Ld. P.O. is on leave.

Matter is taken up through video conferencing mode.

Present: Sh. Prashant Kumar, Ld. APP for State. (Through WebEx)

Ld. Counsel for accused through Webex.

An application for bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused.

It has been argued by the counsel for applicant that the accused is in judicial custody since 06/01/2015 in Dasna Jail. The counsel further submits that the said judicial custody is with respect to some other matter. It is the contention of the counsel that the accused had no notice of the present case and, hence, he is declared proclaimed offender for no fault of his own.

Per contra, the Ld. APP for State submits that the offence is session triable and it would be appropriate that the application for bail is moved before the sessions court. Further, Ld. APP for State has argued that there is no certified copy on record reflecting that the accused was in judicial custody at the time of declaration as proclaimed offender.

Heard. Record perused.

The allegations imputed against the accused includes the commission of offence U/s 308 IPC. The said offence is session triable.

It is the settled law that with respect to the offences triable by sessions court, this court has limited jurisdiction for interference as far as bail is concerned. Bail in such matters can only be granted if it is shown that there is


13-01-21

no prima facie case made out.

The present matter does not fall within this exception and accordingly the present application is dismissed.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.



(Kaurak)

Reliever Judge,
MM/Shahdara/KKD/Delhi
13.01.2021

State Vs Sunil Kumar @ Kallu
FIR No.150/18
PS Farsh Bazar
U/s 356/379/411/34 IPC

13.01.2021

Ld. P.O. is on leave.

Matter is taken up through video conferencing mode.

Present: Sh. Parshant Kumar, Ld. APP for the State through VC.

Ms. Pooja Sharma, counsel for applicant.

This is an application for releasing of the original RC bearing redg. No.DL-13SV-5765 on superdari, filed on behalf of the applicant.

At this stage, counsel for applicant submits that she wants to withdraw the present application.

Heard.

In view of the submissions, the present application is dismissed as withdrawn and disposed of accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.



(Kautuk)

Reliever Judge,
MM/Shahdara/KKD/Delhi
13.01.2021